

Refugee Pension Holders

485. **Shri Bangahi Thakur:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state whether it is a fact that all the bona fide displaced persons who were pension holders in Pakistan and who have registered their names as such on or before the 31st December, 1957, will be eligible for drawing pension in India?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): Central and provincial pensioners and pensioners of States and Local Bodies who migrated to India from Pakistan before 30th June, 1955 and had registered their claims with the Central Claims Organisation by the 30th September, 1956, are eligible to draw their pensions in India. These arrangements, however, do not apply to the ex-employees of the divided provinces of Punjab and Bengal and local bodies in these provinces.

2. As regards provincial pensioners who migrated to India from East Pakistan, there is a separate scheme under which provisional payment of pension is made to such pensioners by the Governments of West Bengal and Assam. This scheme is applicable to:—

- (i) Pensioners of undivided Bengal/Assam who migrated from East Bengal by 31st December, 1957; and
- (ii) Pensioners who retired from the service of East Bengal by 30th June, 1955 and migrated to India by 31st December, 1957.

Standing Committees in Ministries

486. **Shri Daljit Singh:** Will the Minister of Parliamentary Affairs be pleased to state:

(a) whether Government have a scheme to constitute Standing Committees in each Ministry to advise and formulate schemes for the Ministry; and

(b) if so, the details thereof?

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):

(a) No.

(b) Does not arise.

Employment Exchanges

487. { **Shri Daljit Singh:**
Sardar Iqbal Singh:

Will the Minister of Labour and Employment be pleased to state the number of unemployed graduates and matriculates on the Live Registers of the Employment Exchanges in Punjab as on the 31st January, 1959?

The Deputy Minister of Labour (Shri Abid Ali): The number as on 31st December, 1958 is given below:—

Category	No. on Live Registers as on the 31st December, 1958
Graduates	1,742
Matriculates (including Intermediates)	14,831
TOTAL	16,573

Figures for 31st January, 1959 are not available

12 hrs.

PAPERS LAID ON THE TABLE

AMENDMENT TO INDUSTRIAL DISPUTES (CENTRAL) RULES

The Minister of Labour and Employment and Planning (Shri Nanda): I beg to lay on the Table, under subsection (4) of Section 38 of the Industrial Disputes Act, 1947, a copy of